


**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM**

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**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL**  
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**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/372/ (IB)/2017  
**NAME OF THE PETITIONER(S)** : DDB MUNDRA MAX PVT LTD  
**NAME OF THE RESPONDENT(S)** : MARG LTD  
**UNDER SECTION** : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

1-	B. R. S. Braatheshwaran	Independent Court	B. R. S. Braatheshwaran
2)	ADN. Srinivasan. J	M/S R. V. S. Arora	 Fr Petitioner

**ORDER**

Counsel representing both the parties are present. While hearing the matter counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. Therefore, in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)